

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-I**

Item 19

**IA No. 311/21
In**

**CP(IB) No. 08/Chd/Chd/2017
(Admitted)**

Under Section 10 & 32 A IBC 2016

In the matter of:-

Super Multicolor Printers Pvt. Ltd.

...Petitioner

Present:- Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Rasveen Kaur Kapoor,
Advocates for the Applicant-Liquidator in IA No.311/21.
Mr. Nahush Jain, Advocate for Respondent No. 1 in IA No. 311/21.
Mr. Viren Sharma with Mr. Sushant Pathak and Pradeep Singh
Advocates for Respondent No. 2-Liquidator in IA No. 311/21.

IA No. 311/21

Short reply has been filed by learned counsel for respondent No. 1 vide Diary No. 00525/4 dated 09.10.2023. The same is taken on record. Let the copy of the reply be supplied to the opposite counsel during the course of day on the email address to be shared in the chat box. It is stated by learned counsel for Respondent No. 2-Liquidator that Respondent No. 2 is only Proforma respondent and reply is stated to be already filed. Learned counsel for the applicant is directed to file rejoinder to the reply within one week with a copy in advance to the counsel opposite. It is stated by learned counsel for Respondent No. 2-Liquidator that he does not want to file the response to the reply of Respondent No. 1, but he only wants to file the short note. Let the same be filed within one week with a copy in

advance to the counsel opposite. List the matter before the Regular Bench for arguments on 05.12.2023.

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

November 06, 2023

PKA

Sd/-

(Harnam Singh Thakur)
Member (Judicial)